

S.No.	Name (S/Shri)	Designation	Since when they were posted at HQ.
3.	Arvind Gargava	Chief Manager	May 92
4.	Jinsen Jain	Chief Manager	June 93
5.	M.G. Tokaria	Chief Manager	May 94
6.	B.S. Singhal	Deputy Manager	June 94
7.	J.K. Jain	Deputy Manager	May 92
8.	H.A. Godwani	Deputy Manager	June 94
9.	D.K. Jain	Chief Manager	July 94
10.	S.M. Jhagrawat	Deputy Manager	Jan. 94
11.	K.D. Gabbad	Chief Manager	Dec. 94
12.	S.C. Vohra	Chief Manager	April 95
13.	S.R. Prabhavalkar	Asstt. General Manager	April 87
14.	D.S. Songara	Manager	July 94
15.	N.F. Haidry	Manager	May 94
16.	R.R. Vishwakarma	Asstt. General Manager	June 92
17.	J.N. Srivastava	General Manager	Jan. 85
18.	R.K. Vishwakarma	Chief Manager	Dec. 90

**Budgetary Allocations for Pay of Central Govt.
Employees**

3704. PROF. OMPAL SINGH NIDAR :
SHRI KODIKUNNIL SURESH :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government have taken a decision not to provide real increase in budgetary allocations to the Central Government employees for pay and allowances from 1996-97 onwards;

(b) if so, the details thereof alongwith the time by which such restrictions are likely to continue;

(c) whether such freezing of pay and allowances is likely to be made in respect of employees of public sector banks and other public sector undertakings also;

(d) if so, the details thereof; and

(e) if not, the reasons for singling out Central Government employees in this regard?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (e) Although the guidelines issued on 17th June, 1996 by the Ministry of Finance envisage, inter alia, that no real increase will be provided in the budgetary allocations for pay & allowances from 1997-98 onwards, it has since been clarified by the Government that :

(i) there will be no reduction in the wages of Government employees because the provision for payment of salaries would be suitably

adjusted for inflation in accordance with the DA formula accepted by the Govt.; and

(ii) the recommendations of the Fifth Pay Commission when they are accepted by the Govt. will be fully provided for.

Duty Free Import of OLEO-PINE-RESIN

3705. SHRI CHAMAN LAL GUPTA :

Will the Minister of FINANCE be pleased to state :

(a) whether certain industrial associations other parties have represented to the Government to allow the import of Oleo Pine Resin under NIL import duty to generate more employment and to meet shortfall of raw material, rather than reduction of import duty on gum Resin; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b) The Government have received representations for reduction as well as for increase in import duty on Oleopine resin. Oleopine resin and gum rosin attract basic customs duty at 20% and 40% respectively. At present, there is no proposal under consideration of the Government to effect any change in these duty rates.

**Irregularity in Insurance of Policies by L.I.C.,
Kanpur**

3706. SHRI PRAMOTHES MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether complaints have been received against Life Insurance Corporation of India, North Central Zone, Kanpur, in the matter of issuance of Insurance Policies of individual life of more than Rs. 20 lakhs;

(b) if so, whether the Life Insurance Corporation of India has also not been responding to the complaints received from time to time on such issues; and

(c) if so, the steps proposed to be taken to ensure that such issues are settled in accordance with the intention of the insured by Life Insurance Corporation of India?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c) Life Insurance Corporation of India (LIC) have reported that proposals for insurance are considered only on receipt of the proposal papers duly signed by proponents in the prescribed form together with requisite reports and information. Complaints, if and when received, are looked into and duly attended at the appropriate level. LIC publish the names of the Public Grievance Redressal Officers in leading newspapers from time to time who can be approached by the unsatisfied insureds to redress their grievances.